

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2760  
ANSWERED ON:07.12.2009  
AMENDMENT IN LABOUR LAWS  
Meinya Dr. Thokchom;Sivasami Shri C.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to revamp the existing labour laws in view of the changed economic scenario world-over;
- (b) if so, the details thereof;
- (c) whether the Government would accord priority to humanitarian view while bring reforms in labour sector; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (d): The labour laws in India have been enacted catering to different aspects of labour, namely, social security, occupational safety and health, industrial relations, etc. Review/updation of labour laws is a continuous process in order to bring them in tune with the emerging needs of the economy. The stakeholders are consulted prior to bringing about changes in labour laws so that these are in the interest of all them.